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**BENCH-I****NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

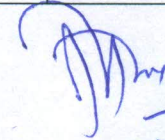
Appeal No..439/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Maa Tara Ispat Industries Pvt.Ltd.-Vs-ROC, W.B Ranchi.		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. PATITA PABAN BISHWAL, Adv

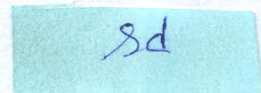
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 16/1/2018
**ORDER**

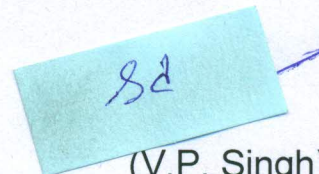
Ld. Counsel for the appellant is present.

The appellant has filed this appeal under Section 252 (3) of the Companies Act, 2013. Petitioner has filed affidavit of service which shows that notice by speed post has been served on the Registrar of Companies (ROC) which was delivered on 13.11.2017. Till date no reply has been filed by ROC. ROC, Jharkhand is directed to file the detailed para-wise report within 30 days. It appears from the records that notices were issued to ROC, West Bengal whereas notices had to be issued on ROC, Ranchi, Jharkhand. Petitioner is directed to serve the copy of the notice to ROC, Ranchi, Jharkhand and RD, Central Government or filing detailed para-wise reply. Reply may be filed within 30 days with a copy to the opposite party. Thereafter, rejoinder, if any, may be filed within seven days.

List on 08.03.2018 for hearing.



(Jinan K.R.)  
Member (Judicial)



(V.P. Singh)  
Member (Judicial)